

of section 28 of the Territorial Council Act, 1956. The extent and nature of superintendence and control of the Council over the Panchayats has been clarified in rule 99 of the Territorial Council Rules, 1957, framed by the Government of India in pursuance of the powers conferred on it under section 54(2) of the Act.

(b) The necessary rules for holding elections to Panchayats are being prepared by the Chief Commissioner, Tripura. As required under section 110 of the U.P. Panchayat Raj Act, 1947 (as extended to Tripura), these rules will be published for inviting the views of the public. Any comments received from the Tripura Territorial Council will be duly considered in finalising these rules.

#### High Schools in Tripura

2143. **Shri Dasaratha Deb:** Will the Minister of Education be pleased to state:

(a) the number of high schools started by Tripura Territorial Council during the last three years;

(b) whether the number is adequate; and

(c) if not, the steps taken to start more high schools in rural areas?

**The Minister of Education (Dr. K. L. Shrimall):** (a) Two.

(b) and (c). There are at present 16 high and higher secondary schools under the Tripura Territorial Council of which 13 are in rural areas. In addition there are 16 privately managed High and Higher Secondary Schools. Another high school is proposed to be started by the Territorial Council during the current year in the rural area. With the addition of the new school, the educational facilities at the secondary stage would be quite adequate to meet the existing needs. With the further expansion of Educational facilities at the primary and middle stages, new high and higher secondary schools will be opened as and when required.

#### Explosion in Delhi

2144. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an explosion took place on Monday, the 25th March, 1960 in a dry well on Mehrauli Road, Delhi;

(b) if so, the cause of the incident; and

(c) whether any arrests have been made in this regard?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) to (c). On the morning of 28th March, 1960, an explosion occurred in a small dry pond on Mehrauli Road, Delhi. The matter was immediately investigated by the Police and it was found that a mis-fired military mortar shell had burst. An army practice firing range is situated on Mehrauli-Badarpur Road and it appears that the shell was found by somebody and later thrown into the dry pond. The enquiries do not disclose any reason to suspect the commission of any cognizable offence. No arrests have been made.

#### Profit by Tea Companies

2145. { **Shri Ramam:**  
**Shri D. V. Rao:**  
**Shri Nagi Reddy:**

Will the Minister of Finance be pleased to state:

(a) the amount of profit earned by the tea companies belonging to non-residents in India during 1957-58 and 1958-59; and

(b) the remittance of profits and dividend from India by these companies during the same period?

**The Minister of Finance (Shri Morarji Desai):** (a) and (b). A statement is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 4].